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## 9NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

CP(CAA) No. 116/NCLT/AHM/2017 With CA(CAA) No. 90/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.11.2017

Name of the Company:

Trans Fleet Ltd.

Section of the Companies Act:

Section 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

**SIGNATURE** 

1. Daniella

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## <u>ORDER</u>

Learned Advocate Ms. Dharmista Raval present for Petitioner.

No other representation received from Statutory Authorities.

Heard arguments of Learned Counsel for petitioner.

No representation received from other statutory authorities.

Petition is admitted.

Petitioner shall advertise Notice of hearing of this petition in "Indian Express Ahmedabad edition and Sandesh Daily Ahmedabad Edition" not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 07.12.2017 for hearing.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 23rd day of November, 2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL